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# Central Administrative Tribunal

HYDERABAD BENCH : AT HYDERABAD

O.A. No. 843 of 1989

~~Text No.~~

Date of Decision : 26.12.1990

Mr. M. S. Durgaiah

Petitioner.

Mr. G. Ramachandra Rao

Advocate for the  
petitioner (s)

Versus

Union of India and 2 ~~xx~~ others

Respondent.

Mr. D. Gopala Rao, SC for Railways

Advocate for the  
Respondent (s)

CORAM :

THE HON'BLE MR. J. Narasimha Murthy, Member (Judl.)

THE HON'BLE MR. R. Balasubramanian, Member (Admn.)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?
5. Remarks of Vice Chairman on columns 1, 2, 4  
(To be submitted to Hon'ble Vice Chairman where he is not on the Bench)

MO

HJNM  
M(J)

HRBS  
M(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO. 843 of 1989

DATE OF JUDGMENT: 26th December, 1990

BETWEEN:

S/Shri

1. M.S.Durgaiah
2. P.Sattaiah
3. N.D.John Sunder Raj
4. G.Ramachander
5. B.S.Sathyanarayana
6. K.Sathyanarayana
7. D.Vittal
8. S.Saibaba
9. S.Krishna Murthy
10. P.Nagaiah
11. G.Krishna
12. C.Surender
13. Y.Narasimha
14. M.Jagadish
15. H.Venkateswarloo
16. M.Suresh
17. M.Vinod Kumar
18. N.Satyanarayana
19. G.Mallaiah
20. L.Komaraiah
21. D.Venkatesh
22. P.Narasimha
23. T.Mahender
24. Prem Kumar
25. P.Mallaiah
26. P.Eshwar
27. M.Mohan Rao
28. Sk.Gulam Ali
29. M.Isthari
30. B.Ramchander
31. B.R.Ashok
32. M.A.Gabber
33. M.Ashok
34. J.Krishna
35. S.Sailoo
36. B.Augaiah
37. S.Vittal
38. L.Francies

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Applicants

AND

1. Union of India per General Manager,  
South Central Railway,  
Secunderabad.
2. Chief Workshop Manager,  
Lalaguda Workshop,  
South Central Railway,  
Secunderabad.

3. The Railway Board rep. by its Chairman,  
Railway Bhavan,  
New Delhi.

.. Respondents

FOR APPLICANTS: Mr. G.Ramachandra Rao, Advocate

FOR RESPONDENTS: Mr. D.Gopala Rao, SC for Railways

CORAM: Hon'ble Shri J.Narasimha Murthy, Member (Judl.)  
Hon'ble Shri R.Balasubramanian, Member (Admn.)

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE  
SHRI J.NARASIMHA MURTHY, MEMBER (JUDICIAL)

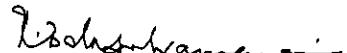
This is a petition filed by the petitioners for a relief to call for the records relevant to the proceedings in Memo No.P.140/St.Canteen/Policy dated 1.6.1989 from the office of the General Manager, Personnel Branch, Secunderabad ~~the~~ and the Railway Board's letter Nos.E(W)/83 CW-1-5 dated 28.3.1985 circulated vide General Manager's office, Personnel Branch, South Central Railway, Secunderabad letter dated 31.12.1985 and 15.5.1987 and E(W) 83 CM1-5 (BE No.89/87) dated 13.4.1987 and circulated vide office letter of even number dated 22.4.1987 and quash the same with a consequential direction to the respondents to continue to allow all the benefits to the petitioners on par with other Railway servants.

2. Shri G.Ramachandra Rao, learned counsel for the petitioners and Shri D.Gopala Rao, SC for Railways/Respondents argued the matter. Shri Gopala Rao, learned Standing Counsel for the Railways/Respondents filed a letter dated 24.12.1990 stating

that the point involved in the O.A., was the same that was decided by the Supreme Court in the recent Judgment dated 27.2.1990 and the application has to be allowed in view of the Railway Board's letter dated 23.11.1990 to implement the Judgment of the Supreme Court dated 27.2.1990. The learned counsel for the applicants has no objection to dispose of the matter as infructuous. Accordingly, the application is disposed of as having become infructuous. There is no order as to costs.

(Dictated in the open Court)

  
(J. NARASIMHA MURTHY)  
Member(Judl.)

  
(R. BALASUBRAMANIAN)  
Member(Admn.)

Dated: 26th December, 1990.

  
Deputy Registrar (Judl)

To

1. The General Manager, Union of India,  
S.C.Railway, Secunderabad.
2. The Chief Workshop Manager,  
Lalaguda Workshop, S.C.Railway, Secunderabad.
3. The Chairman, Railway Board,  
Railway Bhavan, New Delhi.
4. One copy to Mr.G.Ramachandra Rao, Advocate.  
3-4-498, Barkatpura Chaman, Hyderabad.
5. One copy to Mr.D.Gopala Rao, SC for Railways, CAT.Hyd.
6. One copy to Hon'ble Mr.J.Narasimha Murty, Member (J)CAT.Hyd.
7. One spare copy.

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~~23~~  
CHECKED BY  
TYPED BY

APPROVED BY  
COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. B.N. JAYASIMHA : V.C.  
AND

THE HON'BLE MR. D. SURYA RAO : M(J)  
AND

THE HON'BLE MR. J. NARASIMHA MURTY : M(J)  
AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

DATE: 24-9-26/12/90.

ORDER / JUDGEMENT:

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M.A. / R.A. / C.A. / No.

in

T.A. No.

W.P. No.

O.A. No. 343/89.

Admitted and Interim directions  
issued.

Allowed.

Dismissed for default.

Dismissed as withdrawn.

Dismissed.

Disposed of with direction.

M.A. Ordered / Rejected / D.P.A.T.C.

No order as to costs.

HYD

BENCH.

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